

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI
SPECIAL BENCH

Item No. 19

C.P. (IB)/472(MB)2022

CORAM

SMT. MADHU SINHA
HON' MEMBER (TECHNICAL)

SHRI. K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **01.11.2023**

NAME OF THE PARTIES : **Rishi Agarwal**

Vs

Hans Infra Solutions Private Limited

For OC : Adv. Akhil Rao

For CD : Adv. A. Solanke

IBC under Sec. 9

ORDER

Counsel for the OC has submitted that he has filed an application (**Diary No. 2709138/08969/2023**) for withdrawal of the main CP which is yet to be numbered. He has also tendered one copy of the application to the Bench for withdrawal. Counsel for the both OC and CD sought permission for withdrawing the main CP, which is granted. In view of the above, the above CP along with all other pending I.As and M.As, if any, stand **disposed of as withdrawn** with the liberty to the OC to restore the matter by filing an affidavit in the event of failure of any of the conditions of the settlement agreement.

Disposed of as withdrawn.

Sd/-
MADHU SINHA
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//